CENTRAL ELECTRICITY REGULATORY COMMISSION (Legal Division)

Hearing Schedule for the month of May,2017(Advance)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.5.2017 Tuesday At 10.30 AM Miscellaneous Petitions	1.	92/MP/2015	PGCIL	Petition seeking directions with regard to difficulties in implementing some of the directions given in the order dated 16.2.2015 in Petition No. 92/MP/2014 alongwith IA Nos. 43/2014, 51/2014, 54/2014, 56/2014 & 59/2014, Petition No. 376/MP/2014, Petition No. 382/MP/2014, Petition No. 393/MP/2014 and Review Petition No.25/RP/2014.
	2.	28/MP/2017 along with I.A.No.12/2017	MCCPL	Petition u/s 79(1)c and 79(1)K along with Section 79(1)f of the electricity act 2003 read with Regulation 18 and 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 (On admission)
	3.	11/MP/2017	GCEL	Petition seeking relinquishment of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010 and also seeking deferment of operationalization of Long Term Access of 430 MW in Northern Region.
	4.	303/MP/2015	Vedanta	Petition for the relinquishment of the long term open access under the bulk power transmission agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009
	5.	03/MP/2016	Vedanta	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.7. 2010 under Regulation 2010 read with Regulation 32 of the CERC(Grant of Connectivity, Long Terms Access and Medium Terms Open Access in inter State Transmission and related matters) Regulations, 2009
	6.	21/MP/2017	EPJL	Petition for Relinquishment of 1100 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.02.2010 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Longterm Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, of the subject Transmission Lines by the ESSAR Power Jharkhand Limited (3x600 MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand.
	7.	137/MP/2016	GMRKEL	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 05.01.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	8.	153/MP/2016	GMRWEL	Petition seeking declaration that no relinquishment charges are payable for surrendering the MTOA dated 22.07.2015 granted to the Petitioner by PGCIL and seeking quashing of letter dated 09.06.2016 pertaining to payment of relinquishment charges raised upon the Petitioner by PGCIL.
	9.	167/MP/2016	APNRL	Petition for the relinquishment of Long Term Open Access under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	10.	246/MP/2016	CEPL	Petition seeking deferment of Long term Open Access and relinquishment of part allocation of Long Term Open Access under Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations,2009.
	11.	240/MP/2016	TPCIL	Petition for seeking declaration that no relinquishment charges are payable for termination of the Medium-term Open Access, dated 06.10.2015, granted to the Petitioner by Power Grid Corporation of India Limited.

	12.	24/MP/2017	BRBCL	Petition under Section 79 (1) of the Electricity Act,2003 read with the
	12.	24/WIF/2017	BRBCL	CERC (Terms and Conditions of Tariff) Regulations,2014 for issuing direction to ERLDC/ERPC to accept Declared Capacity or DC of Unit
				#1 of Nabinagar TPP (4x250 MW) of BRBCL from the Successful Declaration of COD of Unit #1
	13.	312/MP/2015	MEPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, and Power Grid Corporation of India Limited.
	14.	I.A.No.47/2016 in Petition No. 440/MP/2014	EPGL	Interlocutory Application for modification of order dated 29.1.2016 (I.A. has been filed by PGCIL).
4.5.2017 Thursday At 10.30 A.M. Transmission tariff	1.	63/MP/2017	APP	Petition seeking the indulgence and intervention by the Commission to protect the rights and interests of all such Power Generator who have entered into competitively bid Case-I PPAs from being saddled with huge under-recoveries of energy charge on account of coal costs that they have incurred in the past but are not being able to pass through due to delay in publication of separate Wholesale Price Index (On admission)
	2.	8/RP/2017	NTPC	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014 (On admission)
	3.	9/RP/2017	PKTCL	Petition for review of order dated 19.12.2016 in Petition No.312/TT/2014 (On admission)
	4.	218/TT/2016	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset-I: Raipur Pooling Station Wardha 765 kV D/C second line with bay extension and equipment at 765kV Raipur Pooling station and Wardha substation under System Strengthening in Raipur-Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F)
	5.	37/TT/2017	PGCIL	Petition for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Combined 06 nos. of assets under provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions.
	6.	39/TT/2017	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for (i) WardhaNizamabad 765 kV D/C line along with associated bays, (ii) Nizamabad ?Dichpalli 400 kV D/C line along with associated bays, (iii) Establishment of 765/400 kV GIS at Nizamabad with 2x1500 MVAR transformers, 1x240 MVAR Bus Reactor, 2x240 MVAR Switchable Line Reactors along with associated bays, (iv) Extension of 765/400 kV Wardha Sub-station with 2x240 MVAR Switchable Line Reactors along with associated bays & (v) Extension of Dichpalli 400 kV Sub-station of TSTRANSCO with Anticipated DOCO as 01.03.2017 under Wardha Hyderabad 765 kV Link in Southern Region
	7.	40/TT/2017	PGCIL	Petition for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset-I: Extension of 765/400KV Bilaspur Pooling Station (near Sipat) alongwith LILO of Sipat-SeoniCkt 2 with 240 MVAR Line reactor and Asset II: Installation of 765/400KV, 1500MVA ICT-3 at Bilaspur Pooling Station under WRSS XI Scheme in Western Region covered in CERC order dated 21.01.2016 in petition no. 62/TT/2012
	8.	41/TT/2017	PGCIL	Petition for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Combined Asset: a) 400/220kV,315MVAR, ICT-I along with associated bays at Hamirpur GIS s/s, b) 400kV,80 MVAR Bus Reactor along with associated bays at Hamirpur GIS s/s and c) LILO of one circuit of 400kV D/C Parbati-Amritsar T/L at Hamirpur along with associated bays & Line reactor at Hamirpur GIS s/s(DOCO:-01.01.2014), under Northern region system strengthening scheme-XX in Northern region
	9.	43/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 400kV, D/C Kameng - Balipara Transmission Lines along with associated bays at Balipara Substation under ?North East - Northern / Western Interconnector - I in North-Eastern Region.
	10.	45/TT/2017	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for Transmission Asset (a) LILO of Gazuwaka - Vijayawada 400kV S/C line at Vemagiri Pooling Station along with associated bays and (b) Establishment of 765/400kV GIS Pooling Station at Vemagiri with 2X1500MVA 765/400kV Transformers, 2nos 240 MVAR 765kV & 1 no. 80 MVAR 400kV Bus Reactors at Vemagiri and 2nos 765kV bays along with 1 no. 240 MVAR switchable line

				reactor each at Vemagiri&Srikakulam pooling stations each for both circuits of Srikakulam PS - Vemagiri PS 765kV D/C line under ?Sub-Station Works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region. (Anticipated DOCO:31.12.2016)
	11.	46/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 765 kV Line Bays and 240 MVAr Switchable Line Reactor at Raichur and Sholapur Sub-stations Under Line bays and reactor at POWERGRID sub-station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR? Upon deferment of DOCO from 01.02.2014 & 01.01.2014 to 01.07.2014 vide CERC Order dated 24.11.2015 in Petition 291/TT/2013 and upholding of the same vide CERC Order dated 29.09.2016 in Petition 07/RP/2016 In Western Region & Southern Region for tariff block 2014-19 period.
	12.	16/TT/2017	ввмв	Petition for determination of Tariff of BBMB Transmission systems & SLDC functions for the period 2014-19
4.5.2017 Thursday At 3.00 P.M.	13.	55/RP/2016	NTPC	Petition for review of order dated 15.6.2016 in Petition No.173/TT/2013 and 111/TT/2015.
5.5.2017 Friday At 3.00 P.M. Public Hearing		Public Hearing		Public Hearing on Determination of levellised generic tariff for FY 2017-18 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017.
8.5.2017 Monday At 10.30 A.M. Miscellaneous Petitions	1.	Ref;No.6/3/114/2 016/PM/CERC		Voluntary Closure of Business Operations of Power Exchange India Limited
9.5.2017 Tuesday	1.	12/RP/2017	MPCL	Petition seeking review of the order dated 10.3.2017 in Petition No. 449/MP/2014 and 167/MP/2015(On admission)
At 10.30 A.M. Miscellaneous Petitions	2.	62/MP/2017	PGTL	Petition under Section 63 of the Electricity Act,2003 for Adoption of transmission charges with respect to the Transmission System Established by Power grid N M Transmission Limited (a 100 % wholly owned subsidiary of Power Grid Corporation of India Limited) and under Section 14 of the Electricity Act,2003 read with CERC (Procedure Terms and Conditions for Grant of transmission Licence and other related matters) Regulations,2009 with respect to Transmission License to Powergrid N M Transmission Limited.(On admission)
	3.	94/MP/2017 Along with I.A. No.22/2017	BALCO	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.03.2017, 24.03.2017, 06.04.2017 and email dated 19.04.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices(On admission)
	4.	72/MP/2017	SIPSL	Petition for up-gradation of Inter-State Power trading License from Category-IV to Category-III in respect of Shyam Indus Power Solutions Private Limited
	5.	82/TD/2017	AESL	Petition under Section 14 of the Electricity Act,2003 read with CERC (Procedure, Terms and Conditions for grant of trading License and other related matters) Regulations,2009 for grant of Inter-State Trading License.
	6.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events and Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO.
	7.	189/MP/2016	JPL	Petition filed under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.06.2012 and 23.08.2013 for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.
	8.	175/MP/2016	SPL	Petition under section 79 of the Electricity Act,2003 read with statutory framework governing procurement of Power through competitive bidding and article 13.2. (b) of PPA dated 7.8.2007 executed between Sasan power Limited and Procurers of compensation due to change in Law impact.
	9.	131/MP/2016	GKEL	Petition under Section 79 of the Electricity Act,2003 read with statutory framework governing procurement of power through competitive Bidding (Competitive Bidding Guidelines) and (a)

				Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga
	10.	01/MP/2017	GMRKEL	Energy Limited and Bihar State Electricity Board Petition under Section 79 of the Electricity Act, 2003 read with
	10.	01/MP/2017	GWITTEL	statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.3.2013 between electricity Department
				of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.
	11.	141/MP/2016	CGPL	Petition under Section 79(1) (f) of the Electricity Act,2003 read with Articles 13 and 17 of the PPA dated 22.4.2001 (as amended from time to time) Seeking increase in tariff.
	12.	188/MP/2016	LAPL	Petition under Section 79 (1) (b) read with Sections 79 (1) (c) and 79 (1) (b) and Section 60 of the Electricity Act, 2003, inter alia, seeking adjudication of disputes as regards the term of payment/compensation for operation and maintenance of the petitioners 02 Nos. of 400 kV Line bays including 02 Tie bays at 765/400 kV switchyard at Power Grid, Bharari, Sub-station, Bilaspur, Chhattisgarh.
	13.	67/MP/2017	PKTCL	Petition for approval under Sections 17(3) & 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner No.1 infavour of Security Trustee/Lenders pursuant to rupee facility agreement and other security documents by way of mortgage/ hypothecation/ assignment on the project assets for benefit of the security trustee/lenders by PKTCL Petitioner No.1etc.
	14.	29/MP/2017	JSPL	Petition under Section 79 (1)(c) read Section 79(1)(k) of the Electricity Act, 2003 and the CERC (Open Access in Inter-State Transmission) Regulations 2008 for seeking appropriate directions upon State Load Dispatch Centre, Odisha for grant of open access in a collective transaction.
	15.	20/MP/2017	KBUNL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 & Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges
	16.	12/SM/2016	Suo-Moto	Non-compliance of the provisions of the CERC (Procedure ,terms and Conditions for grant of trading licence and other related matters) Regulations,2009 and CERC (Power market) Regulations,2010.
	17.	95/MP/2017	WECL	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.07.2016 between Petitioner herein, i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited (On admission)
11.5.2017 Thursday At 10.30 A.M. Transmission Petitions	1.	20/MP/2017	KBUNL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 & Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges
	2.	15/RP/2017	NHPC	Petition seeking review of the order dated 29.12.2016 in Petition No. 156/TT/2015 (On admission)
	3.	4/RP/2017	PKTCL	Petition for review of order dated 29.12.2016 in Petition No.156/TT/2015.(On admission)
	4.	16/RP/2017	NTPC	Petition seeking review of the order dated 16.1.2017 in Petition No. 384/TT/2014 (On admission)
	5.	10/RP/2017	PKTCL	Petition for review of order dated 16.1.2017 in Petition No.384/TT/2014.(On admission)
	6.	207/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-A: 420kV, 125MVAR Bus Reactor at Raigarh Substation Asset-B: 420kV, 80MVAR Switchable Line Reactor at Solapur Substation Asset-C: 420kV, 125 MVAr Bus Reactor at Aurangabad Substation under ?Installation of Reactors in Western Region.
	7.	209/TT/2016	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31/03/2019 for Asset : 02 nos 400kV line bays at Muzaffarpur substation for termination of Muzaffarpur (PG)-Darbhanga (TBCB) 400 kV D/C (Triple Snowbrid) line under Eastern

			Region Strengthening Scheme VI (ERSS VI) in Eastern Region
8.	200/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: LILO of 400kV D/C Dadri ?Malerkotla Line at Kaithalalongwith associated bays & 400kV, 50 MVAR Line Reactor(Anticipated DOCO:01.10.2016), Asset-II: 400/220kV 500MVA ICT-I at Mandola etc
9.	213/TT/2016	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset 1: 765KV S/C Jaipur(RVPN)-Bhiwani TL (PART-I&II) along with associated bays under?Northern Region System Strengthening Scheme XXVin Northern Region
10.	221/TT/2016	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 500 MVA 400/220KV ICT-II at Bagpat GIS S/stn along with associated bays (DOCO: 03.07.2016) and Asset-II: 2 No. 220kV Line bays associated with BagpatGIS(DOCO:11.09.2016) under ?Northern Region System Strengthening Scheme- XIXin Northern Region
11.	230/TT/2016	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for 765 kV D/C SrikakulamAngul Transmission line under Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in SrikakulamArea -Part-A in Southern region and Eastern region
12.	231/TT/2016	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for 2 nos. 765kV Line bays along with 2x240MVAR Switchable Line reactors each at Srikakulam&Angul for termination of both circuit of 765kV D/C Srikakulam-Angul transmission line, 2x1500MVA 765/400kV ICT's and 1x330 MVAR 765kV Bus Reactor at Srikakulam under common system associated with East Coast Energy Private Limited and NCC power projects limited LTOA generation projects in Srikakulam Area -part-C in Southern Region and Eastern region.
13.	232/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Main SCADA EMS System (05 assets) under project Expansion/ Up-gradation of SCADA/ EMS System of SLDCs of Eastern Region.
14.	233/TT/2016	PGCIL	Petition Conversion of 50 MVAR Line Reactor (installed at Jeerat end of 400kV Baharampur ?Jeerat TL) as Bus Reactor in parallel with existing Bus Reactor at Jeerat, Asset II: Installation of 01 no. 125 MVAR Bus Reactor at Maithon S/S with GIS bays, , Asset III: 04 nos 220kV GIS Line Bays at Kishanganj S/S, Asset IV: Shifting of 1X315 MVA, 400/220kV ICT from Patna (after replacement of 1X500 MVA ICT) and install it at 400/220kV Jamshedpur S/S as 3rd ICT along with associated bays; Modification of 132kV Bus arrangement with GIS bays at 220/132kV Purnea S/S; Shifting of 1X315 MVA ICT from Pusauli and install it at Farakka along with associated bays; and Modification of 132kV Bus arrangement at 220/132 kV Siliguri Substation with GIS bays under Eastern Region Strengthening Scheme XII in Eastern Region.
15.	234/TT/2016	PGCIL	Petition for determination of Transmission Tariff of for (Asset-I): 400 kV Main Bay along with 50 MVAR Bus Reactor 2 at Kota Substation (50 MVAR Line reactor shifted from Merta), DOCO: 01.04.2016 (Asset-II): 125 MVAR, 400 kV Bus Reactor along with associated bays at 400/220 kV Koteshwar Substation (THDC), DOCO (Anticipated): 01.11.2016, (Asset-III): 2x63 MVAR bus Reactor DOCO (Anti.) 01.12.2016 and (Asset-IV): Replacement of 250MVA ICT with 4x105MVA at Dehar DOCO Anti. 01.01.2017, under Strengthening Scheme in Northern Region
16.	38/TT/2017	PGCIL	Petition for determination of tariff for Asset-I: 01 No. of 01x125 MVAR Bus Reactor (1st) and associated bay equipments at 400 KV Durgapur S/S, Asset-II: 01 No. of 1x125 MVAR Bus Reactor (2nd) and associated bay equipments at 400 KV Durgapur S/S, Asset-III: 01 Nos of 125 MVAr Bus Reactor (1st) at Rengali sub-station, Asset-IV: 01 Nos of 125 MVAr Bus Reactor (2nd) at Rengali Substation, Asset-V: Installation of 01x125 MVAR Bus Reactor by replacing existing 1x50 MVAR Bus Reactor at 400 KV Rourkela S/S Asset-VI: Installation of 01x125 MVAR Bus Reactor in Parallel with existing 50(3X16.67) MVAR Bus Reactor at Biharsharif S/S Asset-VII: Installation of 2x125 MVAR Bus Reactor in Parallel with existing 2X50 MVAR Bus Reactor at Jamsedpur S/S Asset-VIII: Procurement of one 500 MVA, Single phase unit of 765/400 kV ICT for Eastern Region to be stationed at Gaya Sub-station (diverted to Ranchi) Asset-IX: Installation of 1x125 MVAR Bus Reactor at 400 kV

			Gazuwaka S/S Asset-X: Converting 2X80 MVAr Line reactor to 2X80 MVAr switchable line reactor at Gorakhpur end for 400 kV Barh-Il-Gorakhpur transmission line under Eastern Region Strengthening Scheme IX in Eastern Region.
17.	42/TT/2017	PGCIL	Petition for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset-I (a): 400kV Line Bays at Biharshariff Sub-station along-with 1x80 MVAR Switchable Line Reactor (for the 400kV D/C PurneaBiharshariff TL) Asset-I (b): 1x80 MVAR Switchable Line Reactor (at Biharshariff SUB-station) Asset-II: 400kV Line Bays at Purnea Sub-station (for the 400kV D/C PurneaBiharshariff(TL) under Transmission Schemes (in Eastern Region) for enabling import of NER/ER surplus power by NR.
18.	44/TT/2017	PGCIL	Petition for determination of transmission tariff from anticipated DOCOs to 31.3.2019 for Assets (9 nos) under Eastern Region Strengthening Scheme-V in Eastern Region.
19.	55/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: Combined assets: a) One circuit of 400 KV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 KV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee- Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur- Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee- Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end., b) 400/220 kV, 315 MVA ICT-I at Dehradun and associated bays etc.
20.	56/TT/2017	PGCIL	Petition for determination of Transmission Tariff of Asset-I:400 kV D/C (Quard) Dehradun- Abdullahpur transmission line along with associated bays at Dehradun and Abdullahpur Substation and Asset-II:400kV D/C(Quard) Dulhasti-Kishenpur ?single circuit strung along with associated bays at kishenpur end under Northern Region Strengthening Scheme.
21.	57/ΠΤ/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 125 MVAR Bus Reactor at 400/220 kV Sonepat Substation Extension (Ant. DOCO: 01.11.16); Asset-II: 125 MVAR Bus Reactor at 400/220 kV Jaipur (South) Substation Extension (Ant. DOCO: 01.11.16); Asset-III: 125 MVAR Bus Reactor at 400/220 kV Bassi Substation Extension (Ant. DOCO: 01.10.16); Asset-IV: 125 MVAR Bus Reactor at 400/220 kV Manesar Substation Extension (Ant. DOCO: 01.12.16); Asset-V: 125 MVAR Bus Reactor at 400/220 kV Panchkula Substation Extension (Ant. DOCO: 01.11.16); Asset-VI: 125 MVAR Bus Reactor at 400/220 kV Kaithal Substation Extension (Ant. DOCO: 01.11.16); Asset-VII: 125 MVAR Bus Reactor at 400/220 kV Kanpur Substation Extension (Ant. DOCO: 01.12.16); under Bus Reactor Scheme in Northern Region, Phase-II
22.	58/TT/2017	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for "ASSET: 1X125MVAR 400KV Bus reactor at Hassan, Trivandrum, Narendra(New), Gooty, Khammam, Nellore (Existing), Nagarjunasagar, 400/220KV,1X500MVA transformer at Madurai Substation along with associated bays and equipments, Replacement of 7X 167MVA, 400/220KV ICTs with 2 X 500MVA ICT at Somanhalli SSetc
23.	59/ТТ/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Solapur STPPSolapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur (POWERGRID) Sub-Station under ?Transmission System associated with Solapur STPP (2x660 MW) Part-A in Western Region for tariff block 2014-19 period.
24.	60/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 2No. Line bays at Amritsar 400/220kV Substation (Anticipated DOCO: 01.12.2016) and Asset-II: 4 No. 220kV Line bays at Malerkotla GIS 400/220kV Substation (Anticipated DOCO: 01.12.2016) under Northern Region System Strengthening Scheme-XXXI-B
25.	69/TT/2017	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for Asset- A) 400 KV D/C Sikar-Jaipur line with associated bays under System Strengthening in Northern Region for Sasanand MundraUMPP In Northern Region.
26.	107/TT/2012	PGCIL	Petition for transmission tariff for Korba- Birsinghpur D/C line of Balco TPS and other assets under WRSS-II.

11.5.2017 Thursday At 3.00 P.M. Transmission Petitions	27.	54/RP/2016	PGCIL	Petition review of the Order dated 19.07.2016 in Petition No. 403/TT/2014 in the matter of Determination of Transmission tariff.
12.5.2017 Friday At 10.30 A.M. Miscellaneous Petitions				Note: - Petition No. 244/MP/2016 which was listed for hearing on 12.5.2017 has been adjourned. Next date of hearing in the said matter shall be notified separately
16.5.2017 Tuesday At 10.30 A.M.	1.	I.A.No.47/2016 in Petition No.440/MP/2014	PGCIL	Interlocutory Application for modification of order dated 29.1.2016 in Petition No.440/MP/2014 (I.A. has been filed by PGCIL).
Miscellaneous Petitions	2.	I.A.No.62/2016 In Petition No. 190/MP/2016	GBHPPL	Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of LTA granted for Budhil Hydro Electric Project in terms thereof.
	3.	02/MP/2017	TPCL	Petition under Regulation 15 of the CERC (Terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations,2010 (for admission).
	4.	09/MP/2017	CTIL	Petition seeking directions to NLDC to issue RECs to the Petitioner in terms of the Renewable Energy Certificate (REC) mechanism for 21 MW self-consumption of energy (On admission)
	5.	18/MP/2017 along with I.A.No.6/2017	BALCO	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the Petitioner and the Respondents (On admission)
	6.	19/MP/2017	SJVNL	Petition for revision of the Declared Capacity of NathpaJhakri Hydro Power Station (6 x 250 MW) of SJVN Limited on 15.7.2016 and 9.8.2016 by the Northern Regional Load Dispatch Centre.(On admission)
	7.	05/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited (On admission)
	8.	04/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited (On admission)
	9.	10/MP/2016 along with I.A. No.24/2016	JPVL	Petition seeking refund of late payment of surcharge illegally retained by the respondent NO.1 under PPA dated 30.5.2011 along with interest and initiation of proceedings for revocation of the inter State trading License granted to GEL(On admissibility)
	10.	127/MP/2016 along with I.A.No.2/2017	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2000 and Electricity Act, 2003 through transmission system of PGCIL from the generation place to the place of delivery for evacuation of 400 MW D/C line. [I.A has been filed by PGCIL seeking direction to IBEUL to pay transmission charges including surcharge under the BPTA/TSA for
	11.	I.A.No.19/2017 in Petition No.1/TT/2014	PTCL	the LTA granted. Interlocutory application under Section 94of the Electricity Act,2003 read with Section 151 of the CPC and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for clarification of order dated 5.8.2014(On admission)
	12.	216/MP/2016	BDTCL	Petition under Section 63 and 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act,2003 seeking compensatory and declaratory relief under the TSA dated 7.12.2010 on account of Change in Law and Force majeure events
	13.	80/TL/2017	NER-IITL	Petition under Section 14 read with Section 15 (1) of the Electricity Act,2003 and Central Electricity Regulatory Commission (Procedure, terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 for grant of Transmission License to NER- II Transmission Limited.

	14.	81/AT/2017	NER-IITL	Petition under Section 63 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, terms and
				Conditions for grant of Transmission License and other related matters) Regulations, 2009 for adoption of Transmission charges with respect to Transmission System established by NER II Transmission Limited.
	15.	83/TL/2017	MJTL	Petition under Section 14 read with Section 15 (1) of the Electricity Act,2003 and Central Electricity Regulatory Commission (Procedure, terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 for grant of Transmission License to Medinipur-Jeerat Transmission Limited.
	16.	84/AT/2017	MJTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to Transmission System established by MedinipurJeerat Transmission Limited
	17.	292/MP/2015	WBSEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-a-vis interest on working capital after taking into consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.
	18.	28/MP/2017 along with I.A.No.12/2017	MCCPL	Petition u/s 79(1)c and 79(1)K along with Section 79(1)f of the electricity act 2003 read with Regulation 18 and 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009
18.5.2017 Thursday At 10.30 A.M. Miscellaneous Petitions	1	78/MP/2017	WKTL	Petition for approval under Sections 17(3) & 17(4) of the Electricity Act, 2003 for for creation of security interest by Warora-Kurnool Transmission Limited ("Petitioner"), over (i) all the movable and immovable assets of the Petitioner including all movable and immovable assets of the utility to be established by the Petitioner that constitute the Project.
	2.	92/MP/2017	PGCIL	Petition under Section 79 (10 (c) of the Electricity Act,2003 read woith Regulation 111 and 114 of the CERC(Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009; CERC (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010; Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 for Signing of Long Term Access Agreement for Transmission System for evacuation of power from Unchahar TPS of NTPC(On admission)
	3.	192/MP/2016	JPVL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by Western Region Load Dispatch Center / Western Regional Power Committee (as the case may be) in respect of the Petitioner's 1320 MW (2 X 660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.
	4.	304/MP/2013	GGEL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of Generation Tariff and other consequential reliefs.
	5.	312/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	6.	313/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	7.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	8.	14/MP/2014	KVK Energy	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	9.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	10.	41/MP/2014	AREL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.

	11.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
23.5.2017 Tuesday At 10.30 A.M. Transmission /Generation Petitions	1.	13/RP/2017	NTPC	Petition for review of order dated 21.1.2017 in Petition No. 283/GT/2014
	2.	14/RP/2017	NTPC	Petition for review of order dated 16.2.2017 in Petition No. 293/GT/2014
	3.	2/RP/2017	PGCIL	Petition for review of the order dated 29.7.2016 in Petition No. 46/TT/2014 under Regulation 103(1) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	4.	70/ТТ/2017	PGCIL	Petition for determination of tariff for 765 kV D/C Darlipalli TPS (NTPC)-Jharsugura (Sundararah) Pooling Station transmission line alongwith 02 Nos of 765 kV line Bays at Jharsugura (Sundergarh) PS under Transmission System Associated with Darlipalli TPS in Eastern Region.
	5.	71/ТТ/2017	PGCIL	Petition for determination of tariff from DOCO to 31.3.2019 for 400 kV Salem Pooling Station (Dharmapuri) ? Salem 400kV D/C Quad Line along with new 765/400kV Pooling Station at Salem(Dharmapuri) (initially charged at 400kV) and Bay Extensions at Salem 400/220kV existing Substationat Salem
	6.	86/TT/2017	PGCIL	Petition for determination of a. Truing up Transmission tariff for 2009-14 tariff block and b. Transmission tariff for 2014-19 tariff block For Asset-1: 765/400 kV, 1500 MVA ICT-1 along with associated bays at Jabalpur Pooling S/S (New) and Asset-2: 400 kV D/C (Quad) Jabalpur Pooling S/S (New)? Jabalpur (Existing) S/S T/L along with associated bays covered in CERC order dated 29.01.2016 in petition no. 303/TT/2013 and Asset-3: 400 kV 125 MVAR Bus Reactor -1 with associated bays at Jabalpur 765/400 KV PS and Asset-4: 765 kV 3*80 MVAR Bus Reactor-2 with associated bays at Jabalpur 765/400 KV Pooling S/S covered in CERC order dated 18.03.2016 in petition no. 48/TT/2014 under Transmission System for Phase-1 Generation Project in Orissa Part-B in Western region.
	7.	91/TT/2017	PGCIL	Petition for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Barh-Balia 400kV D/C Quad Transmission line along-with associated bays at Balia Sub-Station under Transmission System associated with Barh Generation Project (3x660 MW) in Eastern Region.
	8.	13/TT/2017	PGCIL	Petition for determination of transmission tariff for COD to 31.3.2019 for Asset 1: Pole-I of the +800 kV, 3000 MW Champa Pooling Station and Kurukshetra HVDC terminals along with +800 kV Champa Pooling station -Kurukshetra HVDC transmission line Asset 2: 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS substation at Kurukshetra and Asset 3: 8 nos. 220 kV Line Bays at 400/220 kV GIS substation at Kurukshetra under ""WRNR" HVDC Interconnector for IPP Projects in Chhattisgarh in Northern Region and Western Region
	9.	183/TT/2016	PGCIL	Petition for determination of transmission tariff for transmission assets under "Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region
	10.	87/TT/2017	MPPTCL	Petition for determination of transmission tariff for 2014-15 to2018-19 for the transmission Lines belonging to the petitioner conveying electricity as ISTS Lines and the petition seeks inclusion of 11 Nos 400/220 kV lines in computation of Point of Connection, transmission Charges and Losses. transmission assets under
	11.	88/TT/2017	MPPTCL	Petition for computation of Point of Connection transmission Charges for 400kV Seoni-Sarni S/C line and 400 kV Seoni-Bhilai (up to MP border) S/C lines.
	12	26/TT/2017	RVPN	Petition for determination of tariff in respect of RVPN owned transmission lines / system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commissions order dated 14.3.2012 against petition No:15 /Suo-Motu/2012,for Inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2009.

	13.	22/GT/2017	ВВМВ	Petition for determination of tariff for BBMB hydro Generation Project for FY-2014-19.
	14.	74/GT/2017	KBUNL	Petition for approval of tariff for Muzaffarpur Thermal Power Station Stage-II (2x195 MW) from anticipated COD of Unit-I i.e. 25.3.2017 to 31.3.2019.
	15.	61/GT/2016 along with I.A. 18/2017	GMRKEL	Petition for determination of Generation Tariff for the period 01.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.03.2014 in resepct of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies
23.5.2017 Tuesday At 3.00 P.M. Transmission	16.	05/RP/2017 along with I.A. No.10/2017	LTHPL	Petition seeking review of order dated 29.7.2016 in Petition No.68/TT/2016
	17.	6/RP/2017 along with I.A. No.11/2017	PGCIL	Petition seeking review of order dated 31.3.2016 in Petition No.280/TT/2015
	18.	7/RP/2017 along with I.A.No.13/2017	PGCIL	Petition seeking review of order dated 30.4.2016 in Petition No.33/TT/2015.
25.5.2017 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	66/MP/2017	NTPC	Petition under part 7 Regulation 4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (as amended) read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 with regard to provision 6.3. A of the Grid Code (On admission)
	2.	68/MP/2017	DBPL	Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the enchased amount along with interest to the petitioner (On admission)
	3.	61/MP/2017	VPL	Petition under Section 79 (1) (f) of the Electricity Act,2003 read with Regulations 18 of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in Inter-state Transmission and related matters) Ragulations,2009. (On admission).
	4.	73/MP/2017	PGCIL	Petition under Section 79 (1) (c) and 79 (1) (d) of the Electricity Act, 2003 read with the directions given in the order dated 16.2.2017 in Petition No. 24/RP/2015 (On admission).
	5.	36/MP/2017	PGCIL	Petition under Regulation 54 and Regulation 55 of the CERC (Terms and Conditions of Tariff) Regulation,2014, Power to Relax and Power to remove Difficulty for reimbursement of additional expenditure towards deployment of Special security forces (CISF) at Wagoora Sub-Stations for the year 2015-19 in respect of Northern Region.
	6.	89/TL/2017	KMTL	Petition for grant of transmission License to Kohima-Mariani Transmission Limited (KMTL)
	7.	90/AT/2017	KMTL	Petition under Section 63 for adoption of transmission Charges with respect to transmission System established by Kohima-Mariani Transmission Limited (KMTL)
	8.	216/MP/2016	BDTCL	Petition under Section 63 and 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act,2003 seeking compensatory and declaratory relief under the TSA dated 7.12.2010 on account of Change in Law and Force majeure events
	9.	50/MP/2017	NLDC	Petition under Sub-section (4) of Section 28 of the Electricity Act,2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations,2015 for approval of performance linked incentive for NLDC for the financial year (FY) 2015-16 with reference to NLDC Charges for the control period 01.04.2014 to 31.03.2019.
	10.	51/MP/2017	WRLDC	Petition under Sub-section (4) of Section 28 of the Electricity Act,2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations,2015 for approval of performance linked incentive for WRLDC for the financial year (FY) 2015-16 with reference to WRLDC Charges for the control period 01.04.2014 to 31.03.2019
	11.	52/MP/2017	NRLDC	Petition under Sub-section (4) of Section 28 of the Electricity Act,2003 read with Regulation 6 and Regulation 29 of CERC (Fees

				and Charges of Regional Load Despatch Centre and other related matters) Regulations,2015 for approval of performance linked incentive for NRLDC for the financial year (FY) 2015-16 with reference to NRLDC Charges for the control period 01.04.2014 to 31.03.2019
1	12.	53/MP/2017	ERLDC	Petition under Sub-section (4) of Section 28 of the Electricity Act,2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations,2015 for approval of performance linked incentive for ERLDC for the financial year (FY) 2015-16 with reference to ERLDC Charges for the control period 01.04.2014 to 31.03.2019
	13.	54/MP/2017	SRLDC	Petition under Sub-section (4) of Section 28 of the Electricity Act,2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations,2015 for approval of performance linked incentive for SRLDC for the financial year (FY) 2015-16 with reference to SRLDC Charges for the control period 01.04.2014 to 31.03.2019
	14.	65/MP/2017	NERLDC	Petition under Sub-section (4) of Section 28 of the Electricity Act,2003 read with Regulation 6 and Regulation 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations,2015 for approval of performance linked incentive for NERLDC for the financial year (FY) 2015-16 with reference to NERLDC Charges for the control period 01.04.2014 to 31.03.2019

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Sd/ (T.D. Pant) Dy.Chief (Legal) 23.5.2017